

ITEM NO.22

COURT NO.7

SECTION II

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

CRLMP. 330/2017, CRLMP. 331/2017 in Petition(s) for Special Leave to Appeal (Crl.) Diary No(s). No(s). 16331/2016
 (Arising out of impugned final judgment and order dated 04/03/2016 in CCN No. 2401/2015 passed by the High Court Of Judicature at Allahabad)

ANIL KUMAR PANDEY

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH AND ORS.

Respondent(s)

(for restoration and c/delay in filing application for restoration)

Date : 20/02/2017 These applications were called on for hearing today.

CORAM :

HON&#39;BLE MR. JUSTICE A.M. KHANWILKAR

[IN CHAMBERS]

For Petitioner(s) Mr. Shilendra Kumar Mishra, Adv.

Mr. Ashutosh Jha, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

As per the office report dated 30.01.2017, defects as pointed out by the Registry have been cured.

In the interest of justice, applications stands allowed.

Matter to proceed further.

(SONALI SAUND)

(SAROJ KUMARI GAUR)

SR.P.A

COURT MASTER